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(Third Amendment) Rules, 1980, under section 296 of the Income Tax Act, 1961. [Place in Library. See No. LT-935/80].

Re- Invport of Turbines

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 657, dated the I4th June, 1980, under section 159 of the Customs Act, 1962, alongwith an Explanatory Memorandum on the Notification. (Placed in Library. See No. LT-951/80).

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Mr. Chairman, Sir, I am here

SHRI YOGENDRA MAKWANA: But with his permission only I have laid

MR. CHAIRMAN: He has laid it on the Table with my permission only. Yes, Mr. Bipinpal Das.

PRIVILEGE RE. NOTICE OF AGAINST "THE ASSAM TRIBUNE"

SHRI BIPINPAL DAS (Assam): Sir, I have submitted a petition to you raising a question of privilege against "The Assam Tribune".

MR. CHAIRMAN: Mr. Das, I have looked into your speech and the re->iorting in the press. I find contradictions and inaccuracies. I have already *sked the newspaper to furnish its ex-ilanation.

SHRI BIPINPAL DAS: Sir, let me state my point.

MR. CHAIRMAN: Is this not sufficient for you for the time being? I have compared the two and I am also of the opinion that there has been misquoting of you. Prima facie a case is there.

RESIGNATION BY MEMBER

MR. CHAIRMAN: I have to make an announcement now. I have to inform the Members that I have received a letter from Shri V. V. Swami-nathan, a Member representing the State of Tamil Nadu, resigning his seat in the Rajya Sabha. I have ac-ceptd his resignation with effect from 19th June, 1980.

MESSAGE FROM THE LOK SABHA

The D«Ihi High Court (Amendment) BUI, 1980

SECRETARY-GENERAL: Sir, I' have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Pro-, cedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held On the 20th June, 1980, agreed without any amendment to the Delhi High Court (Amendment) Bill, 1980, which was passed by Rajya Sabha at its sitting held on the 12th June, 1980."

Vice-chairman (Shri R. R, Morarka) in the Chair

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now, Special Mentions. Yes, Mr. Bhattacharya.

REFERENCE TO THE REPORTED IMPORT OF **TURBINES** AND OTHER MACHINERY IN PREFER-ENCE TO INDIGENOUS ONES

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, in today's "Statesment", there is a report saying that Mrs. Gandhi has deprecated the tendency of various Ministries and Departments to go in for imported stores and equipment and has said that indigenous alternatives should always